F. No. J-11017/4/2024-Judicial Government of India Ministry of Law and Justice Department of Legal Affairs (Judicial Section) ****

> Shastri Bhawan, New Delhi, Dated the 7th July, 2025

<u>ORDER</u>

The President is pleased to discontinue the term of **Shri Harendra Prasad Singh**, Senior Central Government Standing Counsel for Central Administrative Tribunal, Patna Bench, with immediate effect.

2. Consequently, the name of Shri Harendra Prasad Singh, Advocate figuring at serial number '1' in the List 'Senior Central Government Standing counsel in CAT, Patna' in this Department's Order No. 36(17)/2014-Judl dated 08.09.2014 to be read with Order No. 11017/4/2016-Judicial dated 12.09.2017, stands omitted.

3. Hindi version of this order will follow.

(Madhab Charan Prusty) Sr. Government Advocate

Copy (through email) to:

- 1. PS to Hon'ble MoS (I/C) L&J.
- 2. PSO to Law Secretary/All Additional Secretaries in the main secretariat of Department of Legal Affairs.
- 3. The In-charge, Branch Secretariat Kolkata.
- 4. The Registrar, CAT, Patna Bench.
- 5. Dr. Krishna Nandan Singh, Addl. SGI, High Court of Patna.
- 6. Shri Harendra Prasad Singh, Advocate with request to immediately return all the case files pertaining to Central Govt. Litigation with him to Sh. Tarkeshwar Nath Thakur, Sr. CGSC, CAT, Patna Bench.
- 7. LIMBS Section for information and necessary action.
- 8. Cash (LA) Section for discontinuing payment of retainership fee of Sh. Harendra Prasad Singh, Advocate.
- 9. The Pay and Accounts Office, Department of Legal Affairs, New Delhi.
- 10. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
- 11. Hindi Section, Department of Legal Affairs, for translation of this order.
- 12. Office/spare copies.

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